61

# COMMITTEE ON GOVERNMENT ASSURANCES (2016-2017)

#### SIXTEENTH LOK SABHA

#### SIXTY-FIRST REPORT

REQUESTS FOR DROPPING OF ASSURANCES (ACCEDED TO)

(Presented to Lok Sabha on 1 August, 2017)



### LOK SABHA SECRETARIAT NEW DELHI

July, 2017/Shravana, 1939 (Saka)

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### COMPOSITION OF THE COMMITTEE ON GOVERNMENT ASSURANCES\* (2016-17)

#### Dr. Ramesh Pokhriyal "Nishank" — Chairperson

#### Members

- 2. Shri Rajendra Agrawal
- 3. Shri P.K. Kunhalikutty\*\*
- 4. Shri Anto Antony
- 5. Shri Tariq Anwar
- 6. Prof. (Dr.) Sugata Bose
- 7. Shri Naranbhai Bhikhabhai Kachhadiya
- 8. Shri Bahadur Singh Koli
- 9. Shri Prahlad Singh Patel
- 10. Shri A.T. Nana Patil
- 11. Shri C. R. Patil
- 12. Shri Sunil Kumar Singh
- 13. Shri Taslimuddin
- 14. Shri K.C. Venugopal
- 15. Shri S.R. Vijay Kumar

#### SECRETARIAT

Shri U.B.S. Negi — Joint Secretary
 Shri P.C. Tripathy — Director
 Shri S.L. Singh — Deputy Secretary

<sup>\*</sup> The Committee has been reconstituted w.e.f. 01 September, 2015 vide Para No. 4075 of Lok Sabha Bulletin Part-II dated 05 September, 2016.

<sup>\*\*</sup> Nominated to the Committee Vide Para No. 5328 of Lok Sabha Bulletin Part-II dated 30 May, 2017 Vice Shri E. Ahamed expired on 01 February, 2017.

#### INTRODUCTION

- I, the Chairperson of the Committee on Government Assurances (2016-17), having been authorized by the Committee to submit the Report on their behalf, present this Sixty-First Report (16th Lok Sabha) of the Committee on Government Assurances.
- 2. The Committee at their sitting held on 06 January, 2017 *inter alia* considered Memoranda Nos. 52 to 76 containing requests received from the Ministries/Departments for dropping of pending Assurances and decided to drop 08 Assurances.
- 3. At their sitting held on 31 July, 2017 the Committee considered and adopted their Sixty-First Report.
  - 4. The Minutes of the aforesaid sittings of the Committee form part of this Report.

New Delhi; 31 July, 2017 09 Shravana, 1939 (Saka) DR. RAMESH POKHRIYAL "NISHANK", Chairperson, Committee on Government Assurances.

#### REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc. Ministers sometimes give Assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An Assurance is required to be implemented by the Ministry concerned within a period of three months. In case, the Ministry find it difficult to implement the Assurance on one ground or the other, they are required to request the Committee on Government Assurances to drop the Assurance and such requests are considered by the Committee on merits and decisions taken to drop the Assurance or otherwise.

2. The Committee on Government Assurances (2016-17) *inter alia* considered the following requests received from various Ministries/Departments for dropping of Assurances at their sitting held on 06 January, 2017:—

S.No.	SQ/USQ No. & Date	Ministry	Subject
1.	USQ No. 1356 dated 29.11.2011	Information and Broadcasting	University Status to FTII & SRFTI
2.	USQ No. 4453 dated 22.04.2013	Labour and Employment	Workers in Managements of PSUs
3.	USQ No. 2910 dated 06.08.2015	Road Transport and Highways	Third Party Insurance
4.	USQ No. 3135 dated 17.12.2015	Road Transport and Highways	Bridge Between India and Sri Lanka
5.	USQ No. 2314 dated 27.08.2012	Shipping	Ferry Service Between India and Sri Lanka
6.	USQ No. 2785 dated 06.08.2015	Textiles	Setting Up of Textile Parks
7.	USQ No. 3015 dated 17.12.2015	Water Resources, River Development and Ganga Rejuvenation	Survey on Inter-Linking of Rivers
8.	USQ No. 1652 dated 08.03.2016	Youth Affairs and Sports (Department of Youth Affairs)	Nehru Yuva Kendra

- 3. The details of the Assurances arising out of the replies and the reason(s) advanced for dropping of Assurances are given in Appendices-I to VIII.
- 4. After having considered the grounds cited by the Ministries/Departments, the Committee were convinced and decided to drop the aforesaid Assurances.
- $5.\, The$  Minutes of the sitting of the Committee, dated 06 January, 2017 are given in Appendix-IX.

New Delhi; 31 July, 2017 09 Shravana, 1939 (Saka) DR. RAMESH POKHRIYAL "NISHANK", Chairperson, Committee on Government Assurances.

#### APPENDIX I

#### MEMORANDUM NO. 52

**Subject:** Request for dropping of Assurance given in reply to Unstarred Question No. 1356 dated 29 November, 2011 regarding "University Status of FTII and SRFTI".

On 29 November, 2011, Shri D.B. Chandre Gowda, MP, addressed an Unstarred Question No. 1356 to the Minister of Information and Broadcasting. The text of the Question along with the reply of the Minister is as given in the Annexure.

- 2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Information and Broadcasting within three month from the date of the reply. But the Assurance is yet to be implemented.
- 3. The Ministry of Information and Broadcasting *vide* O.M.No. H-11016/7/2011-F (FTI) dated 01 August, 2016 have requested to drop the Assurance on the following grounds:—

"That a Cabinet proposal to frame a "National Institute of Film, Television and Allied Studies Act" was prepared with an objective to grant FTII and SRFTI, the status of "Institutions of National Importance". The draft Cabinet Note was submitted to Cabinet for its approval on 5th December, 2014. The main objective of the proposed bill was to provide statutory backing to these institutions so that the Diplomas awarded by them would get due recognition. In context of number of such proposals submitted by different Ministries to declare their institutes as "Institutions of National Importance" through an Act of Parliament, the Ministry of Human Resource Development was to consider having a single comprehensive enactment for all such institutions of higher education. Consequently, Ministry of HRD examined the proposal to include all these institutes under the existing Central University Act, 2009 and accordingly requested this Ministry to consider including these institutes under-existing Central University Act.

As the matter was under consideration of MHRD and examined by Committee of Secretaries and hence would likely to take significant amount of time to concretize, a request was made to Lok Sabha Secretariat to drop this Assurance from the list of pending assurance *vide* O.M. of even dated 20.08.2015. The matter was thereafter considered in detail afresh in consultation with the Ministry of HRD and other concerned where it was suggested that rather than going in for multiplicity of legislation to create University level institutions, the Ministry will explore alternate routes to achieve the stated objectives.

Accordingly, it has now been decided that the Ministry would initiate a proposal of creating an overarhing University through "Deemed University" route for all existing & proposed Institutions under its administrative control. Hence, the

proposal to declare FTII, Pune and SRFTI, Kolkate as institutions of National importance through the proposed "The National Institutes of Film, Television and Allied Studies Bill, 2014" has now been dropped. In view of the above fact, the Committee on the Government Assurance is requested to drop the Assurance from the list of pending Assurance."

4. In view of the above, the Ministry, with the approval of the Minister of State for Information and Broadcasting, have requested to drop the above Assurance.

The Committee may consider.

New Delhi:

## GOVERNMENT OF INDIA MINISTRY OF INFORMATION AND BROADCASTING LOK SABHA UNSTARRED QUESTION NO. 1356 ANSWERED ON 29.11.2011

#### University Status of FTII & SRFTI

#### 1356. SHRI D.B. CHANDRE GOWDA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) Whether the Government proposes to bring a law to recognize the degrees awarded by the Film Television Institute of India (FTII), Pune and the Satyajit Ray Film and Television Institute (SRFTI) by awarding these institutes a University status;
- (b) if so, the details thereof along with the time by which is it likely to be implemented; and
  - (c) if not, the reasons therefor?

#### **ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION and BROADCASTING (DR. S. JAGATHRAKSHAKAN): (a) to (c) A Bill primarily to declare the Film and Television Institutes under the Ministry of Information & Broadcasting as Institutes of National Importance on similar lines to that of IIT, NIT and NIFT with a view to have a reorganised administrative structure, academic body and also with a view to give statutory recognition to the courses being conducted by the Institutes has been proposed. This involves wide consultations with other Departments/ Ministries and other processes such as obtaining approval before being introduced. This is, therefore, a time consuming process and it would be difficult to prescribe a time limit at this stage.

#### APPENDIX II

#### MEMORANDUM NO. 54

**Subject:** Request for dropping of Assurance given in reply to Unstarred Question No. 4453 dated 22.04.2013, regarding "Workers in Managements of PSUS."

On 22 April, 2013, Shri Mahabal Mishtra M.P. addressed an Unstarred Question No. 4453 to the Ministry of Labour and Employment. The text of the Question along with the reply of the Minister is as given in the Annexure.

- 2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Labour and Employment within three months from the date of reply but the Assurance is yet to be implemented.
- 3. The Ministry of Labour and Employment *vide* O.M. No. H-11016/4/2013-IR (PL) dated 10.11.2015 have requested to drop the Assurance on the following grounds:—

"That the Participation of Workers in Management Bill, 1990 was introduced in the Rajya Sabha on 30.05.1990 with the objective to provide for specific and meaningful participation of workers in management at Shop floor, Establishment level and Board level.

The Bill was referred to the Standing Committee on Labour, Lok Sabha which submitted its Report on 18.12.2001 had directed that the Ministry should hold tri-partite meetings with all concerned and bring an early legislation to enable the workers to participate at decision making levels. The parliamentary Committee was informed in 2005 that due to lack of consensus on the issue of participation of workers at the Board level, it was decided to pursue the Bill with some modifications after discussion/consultation with social partners in the Bill in view of new social and economic parameters that have evolved since 1990.

The Bill, thereafter has been discussed in various Tripartite Committee meetings with a view to arrive at necessary consensus. While employers' representatives were agreeable for participation at the Shop floor and Establishment level but there was no agreement on such participation at the Board level. The representatives of the workers, on the other hand, insisted that participation in the Management would not be acceptable without participation at the Board level.

Two meeting were held on 12.05.2010 and 22.11.2010 under the Chairmanship of Secretary (L&E) to discuss the issue of Workers participation in Management wherein it was decided that the CPSUs as well as employers' representatives may revisit their stand on the issue of workers' participation in management at the Board/apex level in view of the present scenario of transparency being the

order of the day and there should be no hesitation in allowing the workers participation at the Board level. It was also decided that Ministry of Labour & Employment would conduct an in-depth Study on the issue of workers' participation in management and their success in other countries and the modality and extent of such participation in changed circumstance.

Subsequently, V.V. Giri National Labour Institute was entrusted to conduct a comprehensive study to ascertain the existing international practices on the participation of workers in management, especially at the Board/Apex levels and to redraft the Bill in tune with the existing scenario after taking into account the recommendations of the Parliamentary Standing Committee and the views evolved during the consultations. The Study report received from the VVG NLI was circulated to all concerned for their comments and for holding another round of tripartite consultations.

Another Tripartite Consultation meeting was held on 20.10.2014 under the Chairmanship of Shri Narender Singh Tomar, the then Hon'ble Minister for Labour & Employment to discuss the Participation of Workers in Management Bill, 1990 and make an attempt to bring about a consensus amongst stakeholders. In the meeting, the Employer's Organisations reiterated their stand that workers participation in management should be on a voluntary basis and a mandatory provision on the scheme is not acceptable. The Workers Organisations, however, were of the view that the scheme of Workers Participation in Management, including, Workers Director at Board Level must have statutory support.

Thereafter, Secretary (L&E) took a meeting with the Officers of this Ministry on 10.08.2015 wherein it was decided to hold another tripartite consultation meeting and before organizing tripartite consultation meeting views of M/o Corporate Affairs may be obtained on (i) Implication of the workers involvement in the Board of Management, and (ii) Is the meaning of Board of Management same as the Board of Directors in the context of Present definition of Board of Management Views of M/o Corporate Affairs are still awaited.

Workers participation in management requires a legislative action, which can only be undertaken after Tripartite consultations and building consensus on the issue amongst the stakeholders. The Ministry of Labour & Employment is continuously taking action to arrive at a consensus on the Bill and introduction of the revised participation of Workers in Management Bill, 1990 over a long period of time since 1990. However, on account of lack of consensus on the issue, the same could not be finalized. As the stakeholders are maintaining opposing stand, as such no time limit can be set for the consensus to emerge, hence it is requested that Committee on Government Assurance may consider dropping this Assurance.

Recently Lok Sabha Secretariat, Committee on Government Assurance has approved the proposal of this Ministry in its sitting held on 12th August, 2015 for dropping of similar Assurance given while replying the Lok Sabha Starred Question No. 428 dated 21.04.2003 raised by Shri Basudev Achariya and Dr. Laxminarayan Pandeya, MPs regarding representation to workers on Board of Directors."

4. In view of the above, the Ministry, with approval of the Minister of State for Labour and Employment, have requested to drop the above Assurance.

The Committee may consider.

New Delhi:

## GOVERNMEN OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT LOK SABHA UNSTARRED QUESTION NO. 4453 ANSWERED ON 22.04.2013

#### Workers in Managements of PSUs

#### 4453. SHRI MAHABAL MISHRA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government is contemplating to allow participation of workers in the managements of Public Sector Undertakings (PSUs);
  - (b) if so, the details thereof; and
- (c) the time by which a final decision is likely to be taken by the Government in this regard?

#### **ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) to (c) In 1983, the Governmnt had introduced a comprehensive Scheme for Employees' Participation in Management in all Central Public Sector Undertakings except those undertakints which were specifically exempted under the Scheme. The Scheme envisges constitution of bipartite Forums at the Shop and Plant levels for consideration of certain work-related issues concerning production, quality, targets, technological improvement, safety, welfare measures, environmental issues, financial performance of the enterprise etc. It also provides for Board level participation in enterprises considered suitable by the Administrative Ministry concerned.

To give legtislative backup to this Scheme the Participation of Workes in Management Bill, 1990 was introduced in Rajya Sabha on 30.5.1990. The Bill was returned by the Parliamentary Standing Committee on Labour & Welfare which suggested certain amendments in the Bill. The Standing Committee had in 2005, further recommended tripartite consultations for resolving the issue of participation of workers in Management at the Board level. V.V. Giri National Labour Institute has been entrusted to make a comprehensive Study on the issue of Workers' Participation in Management at the Board/Apex level and to redraft the Participation of Workers in Management Bill after taking into account the recommendations of the Parliamentary Standing Committee and views evolved during tripartite consultations to be in tune with the existing scenario. This study is under process.

#### APPENDIX III

#### MEMORANDUM NO. 61

**Subject:** Request for dropping of Assurance given in reply to Unstarred Question No. 2910 dated 06.08.2015 regarding "Third Party Insurance".

On 06 August, 2015, Smt. Supriya Sule, Shri Mohite Patil Vijaysinh Shankar Rao, Shri Dhananjay Mahadik, Shrimati Kirron Kher, Dr. Heena Vijaykumar Gavit, Shri Abhishek Banerjee and Shri T. Radhakrishnan, MPs, addressed an Unstarred Question No. 2910 to the Minister of Road Transport and Highways. The text of the Question along with the reply of the Minister is as given in the Annexure.

- 2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Road Transport and Highways within three months from the date of the reply. But the Assurance is yet to be implemented.
- 3. The Ministry of Road Transport and Highways *vide* O.M. No. H-11016/22/2015-MVL dated 19 August, 2016 have requested to drop the Assurance on the following grounds:—

"That the Road Transport and Safety Bill is still in consultation stage. Keeping in view the grim Road Safety Scenario and the need to improve and ease of the Transport, Ministry of Road Transport and Highways constituted a Group of Transport of States Ministers (GoM) and deliberate on the issues facing the transport sector in the country in February, 2016. The GoM was mandated to examine the best practices in the road transport sector with a view to improve safety and mobility and to suggest actionable measures for implementation. The GoM has held three meetings in New Delhi, Bengaluru and Dharamshala. The GoM after extensive deliberation recommended that necessary amendments may be carried out in the present Act and Rules keeping in view of grim road safety scenario in the country.

Accordingly, it has been decided that the recommendations of the Group of Ministers (GoM) may be considered and necessary amendment may be made in Motor Vehicles Act, 1988 through Motor Vehicles (Amendment) Bill, 2016. The Cabinet Note for the Motor Vehicles (Amendment) Bill, 2016 has been approved by Cabinet in its meeting dated 03August, 2016. The Bill was introduced in the Lok Sabha for consideration and passing on 9th August, 2016. Most of the subject the Road Transport and Safety Bill have been covered in the Motor Vehicles (Amendment) Bill, 2016. The view of the position explained above, Lok Sabha Secretariat is requested to place this matter before the Committee on Government Assurances for dropping the Assurance given in the reply to the above Parliament Questions."

4. In view of the above, the Ministry, with the approval of the Minister of State for Road Transport and Highways, have requested to drop the above Assruance.

The Committee may consider.

New Delhi:

## GOVERNMEN OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS LOK SABHA UNSTARRED QUESTION NO. 2910 ANSWERED ON 06.08.2015

#### **Third Party Insurance**

2910. SHRIMATI SUPRIYA SULE:

SHRI MOHITE PATIL VIJAYSINH SHANKARRAO:

SHRI DHANANJAY MAHADIK:

SHRIMATI KIRRON KHER:

DR. HEENA VIJAYKUMAR GAVIT:

SHRI ABHISHEK BANERJEE:

SHRIT. RADHAKRISHNAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Government proposes to limit compensation through third party insurance in case of death in road accidents;
  - (b) if so, the details thereof along with the reasons therefor;
  - (c) whether there is any proposal to compensate victims of hit and run cases;
  - (d) if so, the details thereof; and
  - (e) the initiatives taken/being taken by the Government in this regard?

#### **ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI PON. RADHAKRISHNAN): (a) and (b) Ministry of Road Transport and Highways is working on a proposal to replace the "Motor Vehicles Act, 1988" with a new Act namely "The Road Transport and Safety Bill, 2015" which *inter alia* proposes enhanced compendation through third party insurance and structured formula basis. In the proposed Bill, the maximum liability for minimum premium has been proposed for such sum not exceeding twenty-five lakh rupees as the Central Government may, by notification, specify.

(c) to (e) In the proposed Road Transport and Safety Bill, 2015, it has been proposed in respect of the death of any person resulting from a hit and run motor vehicle crash a fixed sum not exceeding twenty-five lakhs as may be prescribed by the Central Government and in respect of grievous hurt to any person resulting from a hit and run motor vehicle crash a fixed sum not exceedings ten lakhs as may be prescribed by the Central Government. The draft Cabinet note for the Bill is being finalised in consultation with the concerned Ministries/Department and State Governments.

#### APPENDIX IV

#### MEMORANDUM NO. 66

**Subject:** Request for dropping of Assurance given in reply to Unstarred Question No. 3135 dated 17.12.2015 regarding "Bridge between India and Sri Lanka".

On 17 December, 2015, Shri Gopal Shetty, MP, addressed an Unstarred Question No. 3135 to the Minister of Road Transport and Highways. The text of the Question along with the reply of the Minister is as given in the Annexure.

- 2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Road Transport and Highways within three months from the date of the reply. But the Assurance is yet to be implemented.
- 3. The Ministry of Road Transport and Highways vide O.M. No. H-11016/13/2015-IC dated 21 April, 2016 have requested to drop the Assurance on the following grounds:—

"That the proposed project has only been raised as a concept and has not been formally initiated. To proceed further, it requires consent of both countries *i.e.* India and Sri Lanka as it is a part of the overall bilateral co-operation between both countries. In view of this, Ministry of Road Transport and Highways is not in a position to set any timeline for commencement of the work on the project or fulfill the Assurance as the matter would require the consent and cooperation with Sri Lanka, which is a sovereign country and it cannot be decided by India alone. In view of the above facts, the Committee on Government Assurances may be requested not to treat the reply to the question under reference as Assurance and it may be dropped from the list of pending assurances."

4. In view of the above, the Ministry, with the approval of the Minister of State for Road Transport and Highways, have requested to drop the above Assurance.

The Committee may consider.

New Delhi:

## GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS LOK SABHA UNSTARRED QUESTION NO. 3135 ANSWERED ON 17.12.2015

#### Bridge between India and Sri Lanka

#### 3135. SHRI GOPALCHINAYYA SHETTY:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether any bridge is proposed to be constructed near Rameshwaram between India and Sri Lanka in place of an ancient bridge; and
- (b) if so, the details thereof and the time by which work is likely to be started along with the estimated cost?

#### ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI PON. RADHAKRISHNAN): (a) and (b) The proposed project is in conceptual stage. Feasibility study and environmental clearances are pre-requisite for any proposal for the decision. As such, no time line has been set for commencement of the work on the project.

#### APPENDIX V

#### MEMORANDUM NO. 69

**Subject:** Request for dropping of Assurance given in reply to Unstarred Question No. 2314 dated 27.8.2012, regarding "Ferry Service Between India and Sri Lanka".

On 27 August, 2012 Shri Hamdullah Sayeed, M.P., addressed an Unstarred Question No. 2314 to the Minister of Shipping. The text of the question along with the reply of the Minister is as given in the Annexure.

- 2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Shipping with in three months from the date of the reply but the Assurance is yet to be implemented.
- 3. The Ministry of Shipping *vide* O.M. F. No. H-11016/7/2012-SA dated 25 February, 2016 have requested to drop the Assurance on the following grounds:—

"That it is to inform that on the basis of the interim report of the Committee constituted in this Ministry under the Chairmanship of Capt. P.V.K. Mohan, Former Chairman, National Shipping Board to study feasibility for resuming operationalisation of the ferry service between Tuticorin and Colombo, V.O. Chidambaranar Port and floated Expression of Interest (EoI) for the purpose of running the said ferry service and received response from the following two companies:

- (i) M/s. Yashaswi Ferry Service Private Limited Chennai;
- (ii) M/s. Darsh Global Exports Services Pvt. Ltd. Bangalore,

These Companies, however, have not responded to the communication sent by VOC Port in July, 2015 regarding the ferry service.

On 12 March, 2015, Government of Tamil nadu informed that the situation in Tamil Nadu is not conducive for starting the ferry service between India and Sri Lanka and the proposal may be deferred for the present.

Also that running the ferry service is based on commercial considerations on which the Ministry of Shipping has no control. Necessary infrastructure for operating the service has been provided by VoCPT. In view of the above, it is requested that the Lok Sabha Secretariat Committee on Government Assurances may consider dropping of the said pending Parliamentary Assurance."

4. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Shipping, have requested to drop the above Assurance.

The Committee may consider.

NEW DELHI:

## GOVERNMENT OF INDIA MINISTRY OF SHIPPING LOK SABHA UNSTARRED QUESTION NO. 2314 ANSWERED ON 27.08.2012

#### Ferry Service between India and Sri Lanka

#### 2314. SHRI HAMDULLA A. B. SAYEED:

Will the Minister of SHIPPING be pleased to state:

- (a) whether the ferry service between India and Sri Lanka is likely to be resumed for tourism, business, pilgrimage and education purpose;
  - (b) if so, the details thereof; and
  - (c) the time by which it is likely to be done?

#### **ANSWER**

#### THE MINISTER OF SHIPPING (SHRI G.K. VASAN): (a) Yes Madam.

- (b) A Memorandum of Understanding on Passenger transportation by sea was signed between India and Sri Lanka on 7th January, 2011 for developing friendly relations and strengthening cooperation which would be mutually beneficial to the economic, social and cultural advancement of the two countries. The Memorandum of Understanding envisages commencement of passenger ferry between the ports of Tuticorin and Colombo and between Rameswaram and Thalaimannar in the two countries. The passenger ferry service between Tuticorin and Colombo and vice-versa which was launched on 13th June, 2011 has been suspended since 18.11.2011.
- (c) The V.O. Chidambaranar Port is initiating the process of selecting a new vessel operator through competitive bidding for resuming the ferry service between Tuticorin and Colombo. The ferry service will be resumed on completion of the re-tendering process.

#### APPENDIX VI

#### MEMORANDUM NO. 72

**Subject:** Request for dropping of Assurance given in reply to Unstarred Question No. 2785 dated 06.08.2015 regarding "Setting up of Textile Parks".

On 06 August, 2015 Shri Prathap Simha and Kumari Shobha Karandlaje, M.Ps. addressed an Unstarred Question No. 2785 to the Minister of Textiles. The text of the question along with the reply of the Minister is as given in the Annexure.

- 2. The reply to the question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Textiles within three months from the date of the reply but the assurance is yet to be implemented.
- 3. The Ministry of Textiles *vide* O.M. F.No. 10/18/2015-SITP Cell dated 09.03.2016 have requested to drop the Assurance on the following grounds:—

"That the Scheme for Integrated Textile Parks (SITP) is a demand driven scheme. The Textile Park are developed in a Public Private Partnership (PPP) mode. The Industry Association/Group of entrepreneurs are the main promoters of any textiles Park by forming a Special Purpose Vehicles (SPV). The SPV submits a project proposal through one of the empanelled Project Management Consultants. As per the guidelines, the proposals received are evaluated by a Project Scrutiny Committee as per the specified eligibility criteria and eligible proposals are recommended to the Project Approval Committee. The project proposals which are in conformity with the guidelines of the SITP and are potentially viable, are approved by the Project Approval Committee. It needs mention here that the request from Karnataka Government could not be entertained as it was not received per existing SITP guidelines because it is based on the Public-Public Partnership (PPP) Mode instead of Public-Private Partnership (PPP) Mode. Therefore, Government of Karnataka was advised on 24th November, 2015 to support the entrepreneurs from State in forming SPV and sending suitable proposals for setting of Textile Park as per the existing guidelines of SITP. In response to the said advise, no Detailed Project Report (DPR) has been received from Karnataka. The invitation is open for Industry Associations/Groups of Entrepreneurs of all States including Karnataka to send proposals for setting up Integrated Textile Parks (ITPs) during 13th Five Year Plan. The proposal so received from all States including Karnataka would be considered as per the existing Scheme guidelines. The Committee on Government Assurances is, therefore, requested that above Assurance may be deleted from the list of pending Assurances by treating implementation report which was forwarded by this Ministry final."

4. In view of the above, the Ministry, with the approval of Minister of State for Textiles (I/C) has requested to drop the above assurance.

The Committee may consider.

New Delhi:

#### GOVERNMENT OF INDIA MINISTRY OF TEXTILES

#### LOK SABHAUNSTARRED QUESTION NO. 2785 ANSWERED ON 06.08.2015

#### **Setting up of Textile Parks**

#### 2785. SHRI PRATHAP SIMHA: KUMARI SHOBHA KARANDLAJE:

Will the Minister TEXTILES be pleased to state:

- (a) the number of textile parks sanctioned for setting up in Karnataka and the number out of them become functional, location-wise;
- (b) whether the Union Government has received a proposal from the Government of Karnataka to set up an integrated textile park Yadgir and smaller textile parks at Bellary, Bijapur and Chamaraja Nagar Districts; and
  - (c) if so, the details thereof and the action taken by the Union Government thereon?

#### **ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES SHRI SANTOSH KUMAR GANGWAR: (a) Two Textile Parks namely Doddabalapur Integrated Textile Park at Doddabalapur and Gulbarga Textile Park at Gulbarga have been sanctioned in the State of Karnataka out of which Doddabalapur Textile Park has become functional.

(b) and (c) The Government of India has received a request from the Government of Karnataka to set up an Integrated Textile Park at Yadgir with Karnataka Industrial Area Development Board (KIADB) as a Special Purpose Vehicle. The State Government has been requested to send a detailed project proposal as per guidelines of the Scheme for Integrated Textile Park.

#### APPENDIX VII

#### MEMORANDUM NO. 75

**Subject:** Request for dropping of Assurance given in reply to Unstarred Question No. 3015 dated 17.12.2015 regarding "Survey on Inter-Linking of Rivers".

On 17 December, 2015, Shri Hariom Singh Rathore, MP, addressed an Unstarred Question No. 3015 to the Minister of Water Resources, River Development and Ganga Rejuvenation. The text of the Question along with the reply of the Minister is as given in the Annexure.

- 2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Water Resources, River Development and Ganga Rejuvenation within three months from the date of the reply. But the Assurance is yet to be implemented.
- 3. The Ministry of Water Resources, River Development and Ganga Rejuvenation *vide* O.M. F. No. 12/28/2015-BM/671-73 dated 06 May, 2016 have requested to drop the Assurance on the following grounds:—

"That the Ministry has furnished a factual reply with respect to part (c) and (d) of the Unstarred Question No. 3015 dated 17.12.2015 which is as follows: Surveys and investigations for two links namely (i) Yamuna-Rajasthan link and (ii) Rajasthan-Sabarmati link under Himalayan Component of NPP were carried out in Rajasthan. Draft Feasibility Report (FR) of the both links has been prepared by NWDA. As Surveys and investigations of initial connecting link namely Sarda-Yamuna link could not be taken up as it involves areas lying in Nepal. Thus the Feasibility Report (FR) of the Yamuna-Rajasthan link and Rajasthan-Sabarmati link has not been finalised.

The above information may kindly be treated as the factual status wherein no Assurance has been made to the Lok Sabha. Further, it is to mention that FR of some of the links, currently under consideration of the Central Government, are getting delayed as survey in canal alignment in other neighbouring country cannot be carried out in absence of proper bilateral agreement for a particular project. Since part of aforementioned river links lies in Nepal, no time limit can be assigned for completion of Feasibility Report (FR) of the Yamuna-Rajasthan link and Rajasthan-Sabarmati link."

4. In view of the above the Ministry, with the approval of the Minister of State for Water Resources, River Development and Ganga Rejuvenation, have requested to drop the above Assurance.

The Committee may consider.

NEW DELHI:

#### **GOVERNMENT OF INDIA**

#### MINISTRY OF WATER RESOURCES

#### RIVER DEVELOPMENT AND GANGA REJUVENATION

#### LOK SABHA UNSTARRED QUESTION NO. 3015 ANSWERED ON 17.12.2015

#### Survey on Inter-Linking of Rivers

#### 3015. SHRI HARIOM SINGH RATHORE:

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) the location-wise number of surveys conducted under the river linking projects in various States and Union Territories in the country;
- (b) the amount allocated/released/spent for the said surveys during the last three years, States/UT-wise;
  - (c) whether any survey has been conducted for Rajasthan also in this regard; and
  - (d) if so, the details thereof and the action taken thereon?

#### **ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SUSHRI UMA BHARTI): (a) This Ministry has formulated a National Perspective Plan (NPP) for Water Resources Development envisaging inter basin transfer of water from surplus basins to deficit basins/areas. Based on surveys, investigations and detailed studies, National Water Development Agency (NWDA) has prepared pre-feasibility reports which facilitated identification of 30 links under the NPP. The status of the river links identified under NPP are given in Annexure-I. Based on the concurrence of the States, Detailed Project Reports (DPR) for Ken-Betwa, Damanganga-Pinjal and Par-Tapi-Narmada links have been completed by NWDA.

In addition, out of 46 proposals of intra-State links received by NWDA from 9 States, the DPRs of two Intra-State links *i.e.* Burhi Gandak-Noon-Baya-Ganga link Project and Kosi-Mechi Link Project have been completed and sent to Government of Bihar in December, 2013 and March, 2014 respectively. The DPRs for Ponnair Palar Link of Tamil Nadu, Wainganga-Nalganga Link of Maharashtra and Barakar-Damodar-Subernarekha Link of Jharkhand and Vamsadhara-Rushikulya of Odisha including the survey and investigations have also been taken up for preparation.

- (b) The amount spent for the different works including surveys and investigation of various link project by NWDA during the last three years *i.e.* during 2012-13, 2013-14 and 2014-15 are Rs. 43.40 crore, Rs. 50.30 crore and Rs. 62.00 crore respectively. The expenditure incurred is not maintained project-wise/State-wise.
- (c) and (d) Surveys and investigation for two links namely (i) Yamuna-Rajasthan link and (ii) Rajasthan-Sabarmati link under Himalayan Component of NPP were carried

out in Rajasthan. Draft Feasibility Report (FR) of both the links has been prepared by NWDA. As Surveys and investigations of initial connecting link namely Sarda-Yamuna link could not be taken up as it involves areas lying in Nepal. Thus the Feasibility Report (FR) of the Yamuna-Rajasthan link and Rajasthan-Sabarmati link has not been finalized.

Sl. No.	Name	States concerned	States benefited	Status
1	2	3	4	5
	Peninsular Component			
1.	Mahanadi (Manibhadra)- Godavari (Dowlaiswaram) link	Odisha, Maharashtra, Andhra Pradesh, Karnataka and Chhattisgarh	Andhra Pradesh and Odisha	S & I and Feasibility Report Completed
2.	Godavari (Inchampalli)- Krishna (Pulichintala) link	-do-	-do-	S&I and Feasibility Report Completed
3.	Godavari (Inchampalli)- Krishna (Nagarjunsagar) link	Odisha, Maharashtra, Madhya Pradesh Andhra Pradesh Karnataka and Chhattisgarh	-do-	S&I and Feasibility Report Completed
4.	Godavari (Polavaram)-Krishna (Vijayawada) link	Odisha, Maharashtra, Andhra Pradesh, Karnataka and Chhattisgarh	Andhra Pradesh	S&I and Feasibility Report Completed
5.	Krishna (Almatti)-Pennar link	-do-	Andhra Pradesh and Karnataka	S&I and Feasibility Report completed
6.	Krishna (Srisailam)-Pennar link	-do-	_	S&I and Feasibility Report Completed

8.	Pennar (Somasila)-Cauvery (Grand Anicut) link	Andhra Pradesh Karnataka, Tamil Nadu, Kerala and Puducherry
9.	Cauvery (Kattalai)-Vaigai- Gundar link	Karnataka, Tamil Nadu, Kerala and Puducherry
10.	Ken-Betwa link (a) Ken-Betwa Link Phase-I	Uttar Pradesh and Madhya Pradesh
	(b) Ken-Betwa link Phase-II	-do-
11.	Parbati-Kalisindh-Chambal link	Madhya Pradesh Rajasthan and Uttar Pradesh (UP requested to be consulted during consensus building)
12.	Par-Tapi-Narmada link	-do-
13.	Damanganga-Pinjal link (As per DPR)	Maharashtra and Gujarat

Maharashtra, Andhra

Pradesh and Karnataka

Krishna (Nagarjunasagar)-

Pennar (Somasila) link

7.

-do-	S&I and Feasibility Report Completed
Andhra Pradesh, Tamil Nadu and Puducherry	S&I and Feasibility Report Completed
Tamil Nadu	S&I and Feasibility Report Completed
Uttar Pradesh and Madhya Pradesh	S&I and DPR Phase-I completed in April, 2010 and S&I and DPR Phase-II
Madhya Pradesh	Completed in January, 2014.
Madhya Pradesh and Rajasthan	S&I and Feasibility Report Completed
Gujarat	S&I and DPR completed in August, 2015
Maharashtra (only water supply to Mumbai)	S&I and DPR completed in March, 2014.

1	2	3
14.	Bedti-Varda link	Maharashtra, Andhra Pradesh & Karnataka
15.	Netravati-Hemavati link	Karnataka, Tamil Nad & Kerala
16.	Pamba-Achankovil-Vaippar link	Kerala & Tamil Nadu
	Himalayan Component	
1.	Manas-Sankosh-Tista-Ganga (M-S-T-G)	Assam, West Bengal, Bihar & Bhutan
2.	Kosi-Ghaghra link	Bihar, Uttar Pradesh & Nepal
3.	Gandak-Ganga link	-do-
4.	Ghaghra-Yamuna link	-do-
5.	Sarda-Yamuna link	Bihar, Uttar Pradesh, Haryana, Rajasthan Uttarakhand & Nepal

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	.~	

4	5
Karnataka	S&I not taken up, Pre Feasibility Report Completed
Karnataka	S&I not taken up, Pre Feasibility Report Completed
Tamil Nadu	S&I and Feasibility Report Completed
Assam, West Bengal and Bihar	S&I and FR in progress
Bihar & Uttar Pradesh	S&I completed, FR in Indian portion in progress
Uttar Pradesh	R&I and FR completed (for Indian portion)
Uttar Pradesh	S&I and FR completed (for Indian portion)
Uttar Pradesh & Uttarakhand	S&I and FR completed (for Indian portion)

7.	Rajasthan-Sabarmati link	-do-
8.	Chunar-Sone Barrage link	Bihar & Uttar Pradesh
9.	Sone Dam - Southern Tributaries of Ganga link	Bihar & Jharkhand
10.	Ganga (Farakka)-Damodar- Subernarekha link	West Bengal, Odisha & Jharkhand
11.	Subernarekha-Mahanadi link	West Bengal & Odisha
12.	Kosi-Mechi link	Bihar, West Bengal

Uttar Pradesh, Gujarat, Haryana & Rajasthan

& Nepal

West Bengal -do-

(Alternative to M-S-T-G)
FR- Feasibility Report
PFR-Pre-feasibility Report
DPR-Detailed Project Report
S&I-Survey and Investigation
MCM-Million Cubic Meters

Farakka-Sunderbans link

Jogighopa-Tista-Farakka link

6.

13.

14.

Yamuna-Rajasthan link

Haryana &	S&I and $DraftFR$
Rajasthan	completed

Rajasthan & Gujarat S&I and Draft FR completed
Bihar & Uttar Pradesh S&I and Draft FR completed
Bihar & Jharkhand S&I and FR in progress

West Bengal, Odisha S&I and Draft FR & Jharkhand completed

West Bengal & Odisha S&I and Draft FR completed

Bihar PFR completed. FR to be

taken up S&I not taken up as entirely lines in Nepal

West Bengal S&I and Draft FR completed

Assam, Alternative to M-S-T-G West Bengal & Bihar link not to be taken up 25

#### APPENDIX VIII

#### MEMORANDUM NO. 76

**Subject:** Request for dropping of Assurance given in reply to Unstarred Question No. 1652 dated 08.03.2016 regarding "Nehru Yuva Kendra".

On 08.03.2016, Shri Narendra Keshav Sawaikar, MP, addressed an Unstarred Question No. 1652 to the Minister of Youth Affairs and Sports. The texts of the Question along with the reply of the Minister are as given in the Annexure.

- 2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Youth Affairs and Sports within three months from the date of the reply but the Assurance is yet to be implemented.
- 3. The Ministry of Youth Affairs and Sports *vide* M.O. YAS.I.D. No. 11011/03/2016-NYKS dated 01 September, 2016 have requested to drop the Assurance on the following grounds:—

"That the reply given in the said Question was not intended as an Assurance, there are number of posts vacant in NYKS as on date which are more than one year old and have gone under deemed abolition category. The revivals of these posts require concurrence of Ministry of Finance, which is a time consuming process. Moreover, Ministry of Finance may or may not agree to the proposal for revival. The procedure involves giving functional justification giving matching savings, has not been abolished/recommendation for abolition in compliance to any specific Government instruction, *e.g.* 10% economy cut or ERC report, IWSU/SIU study etc. Further, filling up of these posts is an ongoing process which cannot be implemented within a specified timeframe.

4. In view of the above, the Ministry with the approval of the Minister of State for Youth Affairs and Sports have requested to drop the above Assurance from the list of Assurances.

The Committee may consider.

New Delhi:

# GOVERNMENT OF INDIA MINISTRY OF YOUTH AFFAIRS AND SPORTS (DEPARTMENT OF YOUTH AFFAIRS) LOK SABHA UNSTARRED QUESTION NO. 1652 ANSWERED ON 08.03.2016

#### Nehru Yuva Kendra

#### 1652. ADV. NARENDRA KESHAV SAWAIKAR:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether Nehru Yuva Kendra has centres in all districts of the country;
- (b) if so, the details thereof;
- (c) whether it is a fact that many NYK district centres are not working because of shortage of staff and funds; and
- (d) if so, the details thereof and the time by which all these vacant posts of Nehru Yuva Kendra is likely to be filled?

#### **ANSWER**

THE MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) & (b) There are 623 District Level Kendras of Nehru Yuva Kendra Sangathan (NYKS) in the country as per the State-wise and District-wise details of the Kendras given in the Annexure.

(c) and (d) The activities and programmes of NYKS are being organized by effectively utilizing the available funds. However, at present there is shortage of manpower in Nehru Yuva Kendra Sangathan (NYKS). For the requirement of 623 Kendras, 312 District Youth Coordinators (DYCs) and 469 Assistant clerk-cum-Typists (ACTs) are in position. In order to ensure that the Government programmes do not suffer, alternative arrangements have been made. In case of Kendras where full time DYCs are not available, the activities are carried on by assigning additional charge to the DYCs of other Districts. In addition, the situation is also being managed by taking officers on deputation and re-employment of retired officers on contract basis for limited period, subject to suitability. The posts against the sanctioned strength in NYKS are lying vacant for more than one year. As such these vacant posts are deemed to have been abolished as per the instructions on the subject. Necessary action has been initiated for the revival of the posts. Thereafter action shall be initiated for the filling up of the posts.

#### ANNEXURE

### REFERRED TO IN REPLY TO PART (A) & (B) OF THE LOK SABHA UNSTARRED Q. NO. 1652 FOR 08.03.2016 ASKED BY ADV. NARENDRA KESHAV SAWAIKAR REGARDING NEHRU YUVA KENDRA

Sl. No.	Name of State	Name of the districts by NYK	Total No. of NYKs
1	2	3	4
1.	A&N Island	Nicobar Port Blair, Kamotra, Campbell Bay, Mayabander (Rangat), Diglipur	06
2.	Andhra Pradesh	Ananthapur, Vijaywada, Chittor, Cuddapah, Guntur Kakinada (East Godavari), Kurnool, Srikakulam, Visakhapatnam, Vizianagaram, Nellore, West Godawari (Elluru) and Prakasham (Ongole)	13
3.	Arunachal Pradesh	Siang (Along), Lower Subansiri (Ziro), Upper Subansiri (Daporijo), Lohit (Tezu), Tawang, West Kameng, East Kameng, Papum Pare, East Siang, Upper Siang, Dibang Valley, Changlang, Tirap, Karung Kaise, Itanagar	15
4.	Assam	Dibrugarh, Diphu (Karbi Anglong), Dhubri, Kamrup (Maligon), North Lakhimpur, Nogaon, Cachar (Silchar), Tezpur (Sonitpur), Haflong (NC Hills), Karimganj, Barpeta, Kokrajhar, Jorhat, Sibsagar, Nalbari, Goalpara, Dhemaji, Darrang (Mangaldoi), Hailakandi, Golaghat, Morigaon, Bongaigaon, Tinsukia, Chirang, Udalgiri, Baksha, Kamrup Metropoliton	27
5.	Bihar	Araria, Aurangabad, Banka, Begusarai, Bhagalpur, Bhojpur (Arrah), Buxar, Darbhanga, East Champaran (Motihari), Gaya Gopalganj, Jamui, Jehanabad, Kaimoor (Bhubua), Katihar, Khagaria, Kishanganj, Medhepura, Madhubani, Munger, Muzaffarpur, Nalanda, Nawada, Patna, Purnia, Rohtas (Sassaram), Saharsa, Samastipur, Saran (Chhapra), Sitamarhi, Siwan, Supaul, Vaishali (Hajipur), West Champaran (Bettiah), Sheohar, Lakhisarai, Sheikhpur, Arwal	38
6.	Chhattisgarh	Bilaspur, Champa, Durg Kanker (Bastar), Raigarh, Raipur, Rajnandgaon, Sarguja, Koriya, Kawardha, Dhamtari, Dantewada, Korba, Jashpur Nagar, Mahasamund, Jagdalpur	16
7.	Delhi	Alipur, Mehrauli, Nangloi, North, North East, New Delhi, Central, South, West, East	9
8.	Gujarat	Bharuch, Nadiad (Kheda), Kutch (Bhuj), Godhra, Sabarkantha (Himmat Nagar), Junagarh, Mehsana, Surendra Nagar, Jamnagar, Bhavanagar, Valsad, Surat, Gandhi Nagar, Ahmedabad, Vadodra (Chhota Udaipur), Dangs, Amreli, Palampur, Rajkot, Patan, Porbandar, Anand, Dahod, Narmada, Navsari	25
9.	Haryana	Ambala, Bhiwani, Gurgaon, Karnal, Sirsa, Kurukshetra, Rohtak, Faridabad, Sonepat, Jind, Hissar, Mahendergarh (Narnoul), Rewari, Yamuna Nagar, Kaithal, Panipat, Panchkula, Fatehabad, Jhajjar	19

1	2	3	4
10.	H.P.	Bilaspur, Chamba, Dharamsala (Kangra), Hamirpur, Kinnaur, Kullu, Keylong (Lahoul Spiti), Mandi, Nahan (Sirmour), Solan, Shimla, Una	
11.	J&K	Kathua, Anantnag, Bidgam, Baramulla, Doda, Jammu, Kupwara, Kargil, Leh (Ladakh), Pulwama, Poonch, Rajouri, Sri Nagar, Udhampur	
12.	Jharkhand	Bokaro, Chatra, Deoghar, Dhanbad, Dumka, East Singhbhum (Jamshedpur), Garwah, Giridih, Godda, Gumla, Hazaribagh, Lohardaga, Palamau (Daltongaj), Ranchi, Sahabganj, West Singhbhum (Chaibasa) Kodarma Pakaur, Jantara, Lathar, Saraikela, Sindega	
13.	Karnataka	Bijapur, Belgaum Bidar, Chikmagalur, Gulbarga, Hassan, Kanwar, Kodagu (Madikeri), Kolar, Mangalore, Mandya, Mysore, Raichur, Tumkur, Dharwad, Chitradurga (Devengere), Bellary, Shimoga, Bangalore (Rural, Bangalore (Urban), Bagalkot, Koppal, Gadag, Haveri, Dakshina Kannada (Devengere), Chamarajanagar, Udipi	27
14.	Kerala	Alleppey, Kannur, Thodupuzha (Iddukki), Kozhikode, Malappuram, Palghat, Pathanamthitta, Trivandrum, Trichur, Ernakulam, Kottayam, Kassargod, Wynad, Quilon	
15.	M.P.	Balaghat, Betul, Bhind, Bhopal, Chhatarpur, Chhindwara, Damoh, Datia, Dewas, Dhar, Guna, Gwalior, Harda, Hoshangabad, Indore, Jabalpur, Jhabua, Katni, Khandwa, Khargaon, Mandala, Mandsor, Morena, Narsinghpur, Panna, Raisen, Rajgarh (Bajora) Ratlam, Reewa, Sagar, Satna, Sehore, Seoni, Shahdol, Shajapur, Shivpuri, Sidhi, Tikamgarh, Ujjain, Vidisha, Umaria, Neemuch, Sheopur, Barwani, Dindori, Ashoka Nagar, Anoop Pur, Burhanpur	48
16.	Maharashtra	Aurangabad, Alibag (Rajgad), Bhandara, Kolhapur, Sholapur, Thane, Jalgaon, Nanded, Yavatmal, Amravati, Gadchiroli, Jalna, Buldhana, Nagpur, Mumbai (Kal), Satara, Ahmednagar, Nasik, Parbhani, Osmanabad, Dhule, Ratnagiri, Latur, Pune, Sindhudurg, Akola, Chandrapur, Wardha, Beed, Sangli, Nandurbar, Gondiya, Hingoli, Washim	34
17.	Manipur	Churachandpur, Imphal, Senapati (Kongpokpi), Tamenglong, Ukhrul, Thoubal, Chandel, Bishampur, Senapati-II, Imphal East	10
18.	Meghalaya	Jaintia Hills (Jowai), West Garo Hills (Tura), East Khasi Hills (Shillong), East Garo Hills (William Nagar), West Khasi Hills (Nongstoin), South Garo Hills (Baghmara) Ri Bhoi	07
19.	Mizoram	Aizwal, Lungeli, Ghhimutuipuri (Saiha) Mamit, Kolasib, Champhai, Serchhip Lawngtlai	08
20.	Nagaland	Kohima, Mokokchung, Zonheboto, Tuensang, Mon, Wokha, Phek Dimapur, Peren, Kiphire, Longling	11
21.	Odisha	Balasore, Balangir, Mayurbhanj (Baripada), Behrampur (Ganjam), Kalahandi (Bhawani Patna), Dhenkanal, Keonjhar, Koraput, Phulbani, Puri, Sambalpur, Sundargarh, Cuttak, Naupada, Khurda (Bhubneshwar), Kendrapara, Bargarh, Jharsuguda, Debagarh, Bhadrak, Jajapur, Angul, Nayagarh, Gajapati, Boudha, Sonapur, Rayagada, Nabarangapur, Malkangira, Jagsinghpur	30

1	2	3	4
22.	Punjab	Amritsar, Bhathinda, Faridkot, Ferozepur, Gurdaspur, Hoshiarpur, Jalandhar, Kapurthala, Ludhiana, Patiala, Ropar, Sangrur, Mansa, Fatehgarh Sahib, Tarn Taran, Nawanshahr, Moga, Muktsar, SAS Nagar, Barnala	
23.	Rajasthan	Ajmer, Banswara, Barmer, Bharatpur, Bhilwara, Bikaner, Bundi, Chittorgarh, Churu, Dungarpur, Jaipur, Jaisalmer, Jodhpur, Jalore, Swai, Madhopur, Sirohi, Tonk, Udaipur, Alwar, Kota, Pali, Dhoulpur, Nagaur, Sikar, Jhunjhunu, Jhalawar, Sri Ganganagar, Raisamand, Baran, Dausa, Hanumangarh, Karauli	
24.	Sikkim	East Sikkim (Gangtok), North Sikkim (Mangan), West Sikkim (Gayzing), South Sikkim (Namchi)	
25.	Tamil Nadu	Coimbatore, Cuddalore (South Arcot) Dharmapuri, Madurai, Pudukottai, Salem, Sivaganga, Tiruchirappalli, Thanjavur, Tirunelveli, Nilgiri (Udagmandalam) Ooty, Vellore, Kamrajar, (Virudunagar), Kanya Kumari (Nagercoil), Chengalpet (MGR) Erode (Periyar), Dindigul (Anna), Ramanathapuram, Chidambamar (Tuticorin), Chennai (Rural), Nagapatnam, Thiruvannamali, Villupuram, Tiruvallur, Theni, Tiruvarur, Namakkal, Karur, Perambulur, Ariyalpur (Krishnagiri)	
26.	Telangana	Karim Nagar, Khammam, Mehbubnagar, Nizamabad, Medak (Siddipet), Adilabad, Warangal, Hyderabad, Nallgonda and Ranga Reddy	
27.	Tripura Agartala (West Tripura), Dharam Nagar (North Tripura), Udaipur (South Tripura), Dhalai  U.P. Agra, Aligarh, Allahabad, Azamgarh, Badaun, Bahraich, Ballia Banda, Barabanki, Bareilly, Basti, Bijnor, Bulandsahar, Ameth Deoria, Etah, Etawah, Faizabad, Farukhabad, Fatehpur, Firozabad, Ghaziabad, Ghazipur, Gonda, Gorakhpur, Hamirpur Hardoi, Jalaun (Orai), Jaunpur, Jhansi, Kanpur Dehat, Kanpur Nagar, Lakhimpur Kheri, Lalitpur, Lucknow, Maharajganj, Mainpuri, Mathura, Mau, Meerut, Mirzapur, Moradabad, Muzaffar Nagar, Partap Garh, Pilibhit, Rai Bareilly, Rampur, Saharanpur, Shahjahanpur, Sidharth Nagar, Sitapur, Sonebhandra, Sultanpur, Unao, Varanasi, Jyotiba Phule Nagar, Baghpat, Gautam Budh Nagar, Hathras, Kannauj, Mahoba, Chitrakoot, Kaushambi, Ambedkar Nagar, Shravasti, Balrampur, Sant Kabir Nagar, Kushinagar, Chandauli, Sant		<ul><li>04</li><li>71</li></ul>
29.	Uttaranchal	Ravidas Nagar, Auraiya  Almora, Chamoli, Dehradun, Haridwar, Nainital, Pauri Garhwal, Pithoragarh, Tehri Garhwal, Uttarkashi, Rudraprayag, Bageshwar, Champawat, Udhamsingh Nagar	
30.	West Bengal	Barsat (24 Parganas North), Burdwan, Murshidabad, Darjeeling, Baruipur (24 Pargana South), Jalpaiguri, Midnapore, Purulia, Calcutta, Cooch Behar, Uttar Dinajpur, Bankura, Birbhum, Hoogly, Nadia, Howrah, Malda, Durgapur (Burdwan-II), Diamond Harbour (24 S Parg), Tamluk Midnapore-II, Calcutta (South), Raghunathpur (Purulia), Dakshin Dinajpur	
31.	Chandigarh	Chandigarh	1

1	2	3	4
32.	Goa	North Goa, South Goa (Margaon)	2
33.	Lakshdweep	Kavarati	1
34.	Pondicherry	Karaikal, Pondicherry, Mahe, Yanam	4
35.	Dadra & Nagar Haveli	Silvassa	1
36.	Daman & Diu	Daman, Diu	2
	Total NYKs		623

#### APPENDIX IX

#### **MINUTES**

#### **COMMITTEE ON GOVERNMENT ASSURANCES**

(2016-2017)

#### (SIXTEENTH LOK SABHA)

#### FIFTH SITTING

(06.01.2017)

The Committee sat from 1000 hours to 1300 hours in Committee Room "B", Parliament House Annexe, New Delhi.

#### **PRESENT**

Dr. Ramesh Pokhriyal 'Nishank' — Chairperson

#### **MEMBERS**

- 2. Shri Rajendra Agarwal
- 3. Shri Bahadur Singh Koli
- 4. Shri Prahlad Singh Patel
- 5. Shri C.R. Patil
- 6. Shri Sunil Kumar Singh
- 7. Shri Taslimuddin

#### SECRETARIAT

1. Shri R.S. Kambo — Additional Secretary

2. Shri P.C. Tripathy — *Director* 

3. Shri S.L. Singh — Deputy Secretary

At the outset, the Chairperson, welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee took up 25 Memoranda (Memorandum Nos. 52 to 76) containing requests received from various Ministries/Departments for dropping of pending Assurances. After considering a few Memoranda, the Committee authorized the Hon'ble Chairperson to decide the dropping or otherwise of the Assurances contained in the remaining

Memoranda. Thereafter, the Hon'ble Chairperson decided to drop 08 Assurances as per details given in Annexure-I and to pursue the remaining 17 Assurances as per details given in Annexure-II\*, for implementation by the Ministry/Department concerned.

The Committee, then adjourned.

<sup>\*</sup>Not enclosed.

ANNEXURE I
STATEMENT SHOWING ASSURANCES DROPPED BY THE COMMITTEE ON
GOVERNMENT ASSURANCES AT THEIR SITTING HELD ON 06.01.2017

Sl. No.	Memo No.	Question No./ Discussion & Date	Ministry/ Department	Brief Subject
1.	52	USQ No. 1356 dated 29.11.2011	Information and Broadcasting	University Status to FTII and SRFTI
2.	54	USQ No. 4453 dated 22.04.2013	Labour and Employment	Workers in Managements of PSUs
3.	61	USQ No. 2910 dated 06.08.2015	Road Transport and Highways	Third Party Insurance
4.	66	USQ No. 3135 dated 17.12.2015	Road Transport and Highways	Bridge Between India and Sri Lanka
5.	69	USQ No. 2314 dated 27.08.2012	Shipping	Ferry Service Between India and Sri Lanka
6.	72	USQ No. 2785 dated 06.08.2015	Textiles	Setting Up of Textile Parks
7.	75	USQ No. 3015 dated 17.12.2015	Water Resources, River Development and Ganga Rejuvenation	Survey on Inter-Linking of Rivers
8.	76	USQ No. 1652 dated 08.03.2016	Youth Affairs and Sports (Department of Youth Affairs)	Nehru Yuva Kendra

#### APPENDIX X

#### **MINUTES**

#### **ELEVENTH SITTING**

MINUTES OF THE SITTING OF THE COMMITTEE ON GOVERNMENT ASSURANCES (2016-2017) HELD ON 31ST JULY, 2017 IN CHAIRPERSON'S CHAMBER ROOM NO. 133, PARLIAMENT HOUSE ANNEXE, NEW DELHI

The Committee sat from 1500 hours to 1530 hours on Monday, 31st July, 2017.

#### **PRESENT**

Dr. Ramesh Pokhriyal 'Nishank'—Chairperson

#### **M**EMBERS

- 2. Shri Rajendra Agrawal
- 3. Prof. (Dr.) Sugata Bose
- 4. Shri Naranbhai Bhikhabhai Kachhadiya
- 5. Shri Prahlad Singh Patel
- 6. Shri Sunil Kumar Singh

#### SECRETARIAT

- Shri U.B.S. Negi Joint Secretary
   Shri P.C. Tripathy Director
- 3. Shri S.L. Singh Deputy Secretary

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee considered and adopted the following four (04) draft Reports without any amendment:

- (i) Draft 59th Report regarding requests for dropping of Assurances. (acceded to)
- (ii) Draft 60th Report regarding requests for dropping of Assurances. (not acceded to)
- (iii) Draft 61st Report regarding requests for dropping of Assurances. (acceded to)
- (iv) Draft 62nd Report regarding requests for dropping of Assurances. (not acceded to)
- 2. The Committee also authorized the Chairperson to present the Reports during the current session of the Lok Sabha.

The Committee, then adjourned.

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